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- (d) Any .other Type of Assistance.
- (e) In Aid to Civil Authority in the disturbed areas.
- 2. Troops can be requisitioned i^i aid to civil authoiity for maintenance of law and order only when the civil authority hag satisfied itself that the situation would be beyond the control of the Police and the Para Military Forcea. Further the deployment of | troops for maintenance of jaw and order will be restricted to a period of 10 days and ^'ly e-"^tension of their employment beyond this period would be possible only with the sanction of the Central Government. "While taking decisions on extension of such aid, Government satisfy themselves that only where it is absolutely necessary, troop are permitted to be deployed further.
- 3. The criteria fOp employment of troops for maintenance of essential service is that in the first place, the civil authority seeking the assistance of the troops must declare the strike as illegal and muist also certify that have exhausted ali available thev civilian resource^ before approaching the Central Government for the assis tance of the troops. Further, before the assistance of the troopg can be made available, the Central Governmeint must under the provisions OL Armed the Forces (Emergency Duties) Aft, 1947 issue a notification declaring the service in question as an essential service.
- 4. Assistance of troops during natural calamities and in other serious emergencies will generally be provided by the Armed Forces when sanctioned by the Central Government. If how ever, time does not permit for securing prior sanction of the Central Government, the local military authorities, at their discretion, rnay comply with the request of the civil authority to the best of their ability. Fact of such assistance is required to he reported promptly to the Central Governmen';
- 5. The deployment of troops in the disturbed areas is governed by the

provisions of *ha Armed Forces (Assam and iVIanipur) Specia-l Powers Act, 1958.

6. The Instructions governing employment Of troops, in aid to civil authority provide for adequate safeguards to ensure that the troops are requisitioned for this duty only as a last resort. The deployment of troops in aid to civil authority under noimal circumstances is for the minimum inescapable period only in order to ensure that their training programme^ and morale do not suffer. Further several conditions must obtain before the troops can be deployed for maintenance of essential services. The underlying purpose is to ensure that the troops are not called out ordinarily to provide assistance in every situation.

Pak Loan ol Army Personnel to Saudi Arabia

1994. SHRI T. ALIBA IMTI: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Pakistan has loaned a huge contingent of Army personnel to Saudi Arabia and in return the Rayat Government has ^ agreed to bear all expenses for raising * an equal number of divisions in Pakis tan and have further committed to supply military hardware to them; and
- (b) if so, whether Government have taken appropriate measures to counteract the said military action by Pakistan?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Government have seen press reports to this effect. There is, however, no confirmed information on this.

(b) All developments which have a bearing on our security environment are constantly reviewed and our defence preparedness updated.